

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No.202 of 2020**

**IN THE MATTER OF:**

**M/s Kridhan Infrastructure Pvt. Ltd. ...Appellant**

**Versus**

**Mr. Venkatesan Sankaranarayan & Anr. ...Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with  
Mr. Udit Chauhan, Advocate**

**For Respondent: Mr. Ashwini Kumar Singh and Mr. Prashanto Chandra Sen,  
Advocates for R-1**

**Mr. Charu Bansal and Ms. Misha, Advocates**

**Mr. Rupesh Gupta, Advocate for Intervener.**

**O R D E R**

**(Virtual Mode)**

**24.07.2020** Heard the Learned Sr. Counsel for the Appellants for Resolution Applicant. The Learned Sr. Counsel for the Resolution Applicant submits that the Appellants/Resolution Applicant is ready and willing to deposit INR 15,00,00,000/- in the 'Escrow Account' as specified by the erstwhile Lenders of the 'Committee of Creditors' by 28.07.2020. Accordingly, the Learned Counsel for the Appellant for Resolution Applicant is permitted to deposit INR 15,00,00,000/- in the Escrow Account as specified by the erstwhile Lenders of the 'Committee of Creditors' by 28.07.2020.

In the meanwhile, the 'Auction' which is slated on 27<sup>th</sup> July, 2020 at 10:00 am to 30<sup>th</sup> July, 2020 shall proceed.

The Registry is directed to List the matter on **29<sup>th</sup> July, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

Basant B/nm /